

**Central Administrative Tribunal
Lucknow Bench Lucknow**

Original Application: 213/2011

This is 27th day of July, 2012

Hon'ble Dr. K.B. S. Rajan, Member (J)
Hon'ble Shri S. P. Singh, Member (A)

Suresh Chandra, aged about 60 years, S/o Late Sheri Mahabir Prasad, resident of 882/2, sonkar Bhawan, Near shila Gas godown, Narainpuri Colony, Krishna Nagar, Lucknow.

Applicant

By Advocate: Sri Praveen Kumar.

Versus

1. Union of India, through the Secretary, Ministry of Earth, New Delhi.
2. The Director General of Meteorology, Mausam Bhawan, Lodhi Road, New Delhi.
3. The Deputy Director General of Meteorology, Regional Meteorological Center, Lodhi Road, New Delhi.
4. The Assistant Meteorologist (Administration), Regional Meteorological Center, Lodhi Road, New Delhi.

Respondents

By Advocate: Sri Pankaj Awasthi for Sri R. Mishra.
Order (Oral)

By Hon'ble Dr. K. B. S. Rajan, Member (J)

Heard counsel for the parties.

At 10th July

2. Order dated ~~1st June~~ 2012 has been issued by the administration, substantial part of the grievance have been redressed. Execution of the order should be carried out by the respondents forthwith and arrears of pay and allowances disbursed to the applicant.

3. Telescopic impact on account of revision of pay in the pension shall also be considered and worked out immediately. Counsel for the applicant submits that as the case has been delayed by the respondents, the respondents shall to pay interest.

4. In so far as, the claim for pension of arrears is concerned, we agreed and direction is given to the respondents to act on priority basis within a period of three months. As regards interest, it is for the applicant to exhaust departmental remedies as per law.

5. In view of the above, O.A. is disposed of. No order as to costs.

S.P.S.
(S. P. Singh)
Member (A)

(Dr. K. B. S. Rajan)
(Dr. K. B. S. Rajan)
Member (J)

*Correction vide order dt 3rd 9/12
S.P.S.*